

14

2.
26.4.1993

RA 127/93 Kanwar Pal
MP 1116/93 vs.
OA 3022/91 Union of India

Present : Shri S. S. Tewari, counsel for petitioner.

The order of the Tribunal is clearly to the effect that the petitioner shall be regularised from the date from which he becomes eligible and qualified. That same relief has been granted to others is no good ground for entertaining this review application particularly having regard to the fact that no such case is made out. This review application is accordingly rejected.

B. N. Dhoundiyal

B. N. Dhoundiyal)
Member (A)

V. S. Malimath

(V. S. Malimath)
Chairman

multiform 520825